# FORM NO. 21 (See rule 114)

IN THE CENTRAL AT SAKTAKE  SAKJAWAL  U.6.I.	Versus		Applic	
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Serial No. DES	SCRIPTION OF I	фсимі	ENTS	PAGE
(2) Order S	- list-		· · · • • • • • • • • • • • • • • • • •	<u>1-2</u> 2
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(8) Annexur	l (A	125	:	27-33
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# CERTIFICAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

Registration No. 160 of 19690()

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/	Y	$\mathcal{Y}$

APPLICANT(S)	Skaineel	Ahmuel	Kichwai
RESPONJENT(5)	٥.03		

#### particulars to be examined

## Endorsement as to result of examination

- 1. Is the appeal competent?
- 2. a) Is the application in the prescribed form ?
  - b) Is the application in paper book form ?
  - E) Have six complete sets of the 40 (-2+3)
    application been fixed?
- 3. a) Is the appeal in time ?
  - b) If not, by how many days it is beyond timey
  - making the application in time, been filed?
- A. Has one document of authorisation/ Vakelatnama been filed ?
- 5. Is the application arcompanied by B.D./Postal Order for Rs.5U/-
- 6. Has the servified copy/copies.
  of the order(s) against which the application is made been filed?
- 7. a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
  - to in (a) above duly attested. V

    by a Gazetted Officer and
    numbered recordingly?
  - c) Are the documents referred to in (a) above nontly typed in double capital?
- 8. Has the index of documents been filed and pageting done properly?
- J. Have the chronological datails . of representation made and the out come of such representation been indicated in the application?
- 10. Is the matter reised in the appliation pending before any court of Law or any other Bench of Tribunal?



#### Particulars to be Examined

Endorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ?

W

- 12. Are extra copies of the application with Annexures filed ?
- Y
- a) Identical with the Original ?
- b) Defective ?
- c) Wanting in Annexures

Nos. pagesNes

No

- Have the file size chuclopes bearing full addresses of the respondents been filed ?
- 4/
- 14. Are the given address the registered address ?
- . 41
- 15. Do the names of the parties stated in the copies tally with those indicated in the application?
- •
- 16. Are the translations certified to be ture or supported by an Affidavit affirming that they are true?
- MA
- 17. Are the facts of the case mentioned in item no. 6 of the application ?
- 70

- a) .Concise ?
- b) Under distinct heads ?
- c) Numbered consectively M.
- d) Typed in double space on one side of the paper ?
- 18. \*Have the particulars for interim order prayed for indicated with reasons?
- 19. Whether all the remedies have been exhausted.

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Mon Mr Junte K. Mack, ve.
Mon. Mr K. T. Raman AM.

Admit. It is formed out by the fellions Her in the merit list of the Bersons, ease placed of the Banel for appointment as Skilled Artisan-II, the petitioner has not been given appointment, whereas signy kind Agrichation & manga dam, who are flaced at lower places than him in the list, have been given appointment. It is also stated that expresentation doesd 31.3.50 (Ann. A.6) was made to suspondent No 3 against the failure to appoint the feltions and that the orders thoron here not get been realing Ofs may be le counter whin 4 weeks, 'to which the politions may file rejoinds within 2 weeks. high the case for further order on 29/6/90. In the meantinge, In OP No. 3 is directed to dispose of the representation contained an Armexu - 6. The pelitions is allowed to serve respondent the 3 out of the court. The office will delines copy of the notice alonger it the paper books Containing the representation

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#### CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

#### CIRCUIT BENCH

#### LUCKNOW

O.A. No. 168/90

S.A. Kidwai

Applicant.

versus

Union of India & ors.

Respondents.

Hon. Mr. A.B. Gorthi, Adm. Member.

Hon. Mr. S.N. Prasad, Judl. Member.

(Hon. Mr. A.B. Gorthi, A.M.)

Heard the learned counsel for the parties.

The learned counsel for the applicant states that the relief sought by him has already been granted. hence the Original Application has become infructuous.

The application is therefore, dismissed as infructuous. Parties to bear their own costs.

. J.M.

Lucknow Dated: April 1, 1991.

Shakeel/

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNALS ACT, 1985.

In the Central Administrative Tribunal, Circuit Bench, Lucknow.

O.A.No. \6 & of 1990.(L,

Shakeel Ahmad Kidwai.

-----Applicant

Versus

Union of India and others.

-----Respondents.

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60)	115194	3.	Ħ	NM.3:	Photo dt.9.	copy 1.89.	of	letter	16-
()	X,	4.	tt .	No.4:	Photo dt. 10.	copy 11.89	of •	letter	17-
	X 35°	5.	ti	No.5:	Photo dt.26.	copy 10.89	of	merit list	18 —
3	N.Y.	6.	. <b>ti</b>	No.6:	True dt.31.	3.90.	fI	representatio	n 19-21

For use in Tribunal's Office:

Date of filing:

or

Signature for Registrar.

APPLICANT.

Date of Receipt by Post Registration No.

(K)

In the Central Administrative Tribunal, Circuit Bench, Lucknow.

O.A.No. 168 of 1990. (L)

Shakeel Ahmad Kidwai, aged about 24 years, son of Mr. Ishaq Ahmad, resident of Hata Karim Baksh, 10, Latouch Road, Lucknow.

-----Applicant

#### Versus

- Union of India through the Secretary,
   Railway Board, New Delhi.
- General Manager, Northern Railway, Baroda House, New Delhi.
- 3. Deputy Chief Electrical Engineer,
  Workshop Northern Railway, Charbagh,
  Lucknow.

-----Respondents.

# DETAILS OF APPLICATION.

I. Particulars of the order against which application is made :

The instant application is against the arbitrary and illegal action of the respondents for not appointing the applicant on the post of Skilled Artisans Trainee Grade-III against 25% direct recruitment quota after becoming successful for appointment on the basis of written test and interview organised by the

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respondents and also on the basis of merit list dated 26.10.1989 prepared out of marks obtained by the candidates, who appeared in the said written test and interview organised by the Railway Administration.

#### II. Jurisdiction of the Tribunal:

The applicant declares that the subject matter of the order or action against which he wants redressal is within the jurisdiction of the Tribunal.

#### III. Limitation:

The applicant further declares that the application is within the limitation prescribed in Section 21 of the Administrative Tribunals Act, 1985.

#### IV. Facts of the case :

- That the applicant is a Graduate youth having passed the I.T.I.Technical Course with Air-Conditioning Trade and also has completed one year apprenticeship from Hindustan Aeronatics Limited, Lucknow. The applicant is also the son of a Railway employee.
- That vide Employment notice No.220-E/W/ Lucknow/D.R./III dated 28.9.1988, following vacancies were fallen vacant under the Deputy

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Chief Electrical Engineer Workshop, Northern Railway, Charbagh, Lucknow, against 25% direct recruitment quota from the open market:-

S.No.	Posts	Vacancies.
1.	Crane Driver	01
2.	T.L.Fitter	04
3.	A.C.Fitter/Electrical Fitter.	04
4.	Armature winder/ Power-wireman.	03
5.	Raw Wireman T.L.	02
6.	Electronic Machanic	01

Total: 15 Posts.

- 3. That a copy of the said employment notice dated 28.9.88 was also send by the opposite party No.3 to the Employment Officer, Employment Exchange, Lucknow, requiring him to refer 45 applications in the sealed packets of those candidates who were registered under the Employment Exchange (Compulsory Notification Vacancies) Act,1959. The last date for receipt of the names of 45 registered candidates was 25.10.1988.
  - That as the applicant was duly registered with the District Employment Exchange Office, Lucknow, bearing registration No. T/3835/85 and he was also fulfilling all the requisite qualifications as required by the Railway Department vide its employment notice

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dated 28.9.1989, so the Employment Exchange,
Lucknow refer the name of the applicant for
appointment after training of Skilled Artisans
alongwith the names of other 44 candidates
on the post of Air-Conditioning Fitter.

- That after receipt of them intimation from the Employment Exchange, Lucknow the applicant contacted the opposite party No.3 and submitted his application on the prescribed proforma for his appointment as Skilled Artisans

  Trainee Grade-III within the stipulated period.
- opposite party no.3, the applicant was directed to appear in the written test on 27.11.1988 organised by the Railway Administration for the said purpose at System Technical School, Northern Railway, Charbagh, Lucknow. In compliance of the said letter the applicant appeared in the written test held on 27.11.1988 at the above mentioned centre under Roll No.84. A photo copy of the letter/admit card dated 8.11.1988 issued by the opposite party No.3 to the applicant is being annexed as Annexure No.1 to this application.

That vide letter dated 19.1.1989, the applicant had been informed by the opposite

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party No.3 that he has been declared successful in the written test against 25% direct recruitment quota and by the said letter the applicant was also directed to face the Interview on 7.1.1989. A photo copy of the letter dated 19.1.1989 issued by the opposite party No.3 is being annexed to this application as Annexure No.2.

- That on account of the typographical mistake the date of Interview was changed from 7.1.89 to 7.2.89. The date of Interview was again changed from 7.2.89 to 14.2.89, from 14.2.89 to 27.2.89 and 28.2.89 and from 27.28/2/89 to 14.3.89 and ultimately the Interview took place on 14.3.1989.
  - That the applicant had been informed by
    the opposite party No.3 vide its letter dated
    9.11.1989 and 10.11.1989 that he has been
    found suitable for appointment to the post
    of Skilled Artisans Trainee Grade-III against
    25% direct recruitment quota with Air-conditioning Trade after successful completion of six
    months training at Railway Training Institute.

    Axphoxo Photo copies of letters dated 9.11.1989
    and 10.11.1989 issued by the opposite party No.3
    are being annexed as Annexures No.3 and 4
    respectively to this application.

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That vide letters dated 9.11.1989 and 10. 10.11.1989 of opposite party No.3, the applicant was also directed to fulfil certain formalities before appointment including to pass the prescribed medical test, submission of Character Certificate, execution of bond with the Railway Administration etc. In pursuance of the direction of opposite party No.3. the applicant submitted himself before the Regional Medical Officer, Northern Railway, Lucknow on 30.11.1989. The applicant also qualified the medical test and was found medically fit for appointment by the Regional Medical Officer, Northern Railway, Lucknow. The applicant submitted the Medical Fitness Certificate issued by the Regional Medical Officer, Northern Railway, Lucknow, in the office of opposite party No.3 on 2.12.1989.

each candidate in the written test as well as in the Interview, a merit list was prepared by the opposite party No.3 of the successful 13 candidates against 25% direct recruitment quota for the post of Skilled Artisans Trainee Grade-III. The merit list dated 26.10.1989 clearly indicates that the name of the applicant is at Serial No.3 in order of merit. A photo copy of the merit list dated 26.10.1989 is annexed to this application as Annexure No.5.

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- 12. That despite this fact that the applicant qualified the written test and Interview and was placed at Sl.No.3 in the merit list of successful candidates dated 26.10.1989 and he was also found medically fit for appointment on the post of Skilled Artisans Trainee Grade-III against 25% direct recruitment quota but opposite parties in a most arbitrary and illegal manner have not issued appointment order in favour of the applicant so far.
- 13. That the applicant is representing his case before the Railway authorities since November, 1989 but he gets nothing except the oral assurance of the Railway authorities particularly opposite party No.3 that shortly he will be given appointment on the basis of departmental examination in order of merit.
- that it is also relevant to point out here that in a most arbitrary and discriminatory manner 3 candidates of merit list dated 26.10.1989 whose names are at Sl.No.1, 5 and 6 have been given appointment whereas rightful claim of the applicant has not been considered and he was not given appointment although he ought tohave been appointed first before appointing the candidates of Sl.No.5 and 6 in order of merit as he was at Sl.No.3 of the

Contract of



said merit list. This act of the opposite parties is violative of Articles 14 and 16 of the Constitution of India.

#### V. Details of the remedies exhausted:

That the applicant submitted several representations dated 15.1.1990, 31.3,1990 and lastly on 30.4.1990 to the opposite parties but all the representations are still pending and the opposite parties have not communicated any devision on the said representations to the applicant so far. A true copy of the representation dated 31.3.1990 is being annexed to this application as Annexure No.6.

# VI. Matters previously filed and pending :

That the applicant submits that for the present dispute the applicant has not filed any suit or proceeding in any Court of Law.

#### VII. Grounds of Relief :

(a) Because the attitude of the opposite parties not appointing the applicant is manifestly illegal, arbitrary, unjust and malafide.



(b) Because the opposite parties are admitting in writing that the applicant has been found suitable for appointment to the post of \*



Skilled Artisans with Air-conditioning Trade against 25% direct recruitment quota but in a most arbitrary and discriminatory manner they are not issuing appointment letter in favour of the applicant.

- of the merit list and he has also been found medically fit for appointment but the opposite parties have issued appointment letter in favour of candidates who were at Sl.No.5 and 6 of the said merit list without first appointing the applicant.
- (d) Because the action of the opposite parties is discriminatory and violative of Articles 14 and 16 of the Constitution of India.
- (e) Because the applicant is fully entitled for being appointed under the policy of Railway Board and against 25% direct recruitment quota.
- (f) Because the opposite parties are Welfare State and they have no power or authority to ignore the rights of the applicant for his employment after computing the written test as well as Interview organised by the Railway Administration.



## VIII. Relief sought for :

In view of the facts stated above, the applicant prays for the following reliefs and respectfully prays that this Hon'ble Tribunal may graciously be pleased:

- (1) To issue an order or direction to the opposite parties to consider and appoint the applicant on the post of Skilled Artisans and after training of 6 months on the post of Air-conditioning Fitter in pursuance of the merit list dated 26.10.1989 prepared on the basis of marks obtained by each candidate in the written test and Interview organised by the Railway Administration for the said purpose.
- (2) To issue an order or direction with immediate effect to thee opposite parties to allow the applicant to join the 6 months training at Railway Training Institute.
- (3) To issue an order or direction to the opposite parties directing them to decide the representations of the applicant during the pendency of this applicant.

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(4) Any other order or direction which this
Hon'ble Tribunal may deem fit and proper
under the circumstances of the case may
also be passed.



(5) To award the cost of this application in favour of the applicant.

#### IX. Interim Relief :

It is most humbly and respectfully prayed that for the facts and reasons stated above this Hon'ble Tribunal may kindly be pleased to direct the opposite parties to allow the applicant to join 6 months training with immediate effect at Railway Training Institute during pendency and final decision of the instant application. It is further prayed that this Hon'ble Tribunal may also be pleased to direct the opposite parties to take decision on the pending representations of the applicant till pending decision of this application within a specified period.

- X. Particulars of theBank Draft/ Postal Order in respect of the Application fee:
- 1. No. of Indian Postal Order: 02 4/4/84
- 2. Name of issuing Post Office: High court, duckenow
- 3. Date of issue of Postal Order: 10.5.96
- 4. Post Office at which payable: Allahabad

XI. List of Enclosures:

- 1. Photo copy of letter/admit card dated 8.11.88.
- 2. Photo copy of letter dated 19.1.1989.



- 3. Photo copy of letter dated 9.11.1989.
- 4. Photo copy of letter dated 10.11.1989.
- 5. Photo copy of merit list dated 26.10.1989.
- 6. True copy of representation dated 31.3.1990.

# Verification.

Date:

APPLICANT.

Place: Lucknow.

To,

The Registrar.

Central Administrative Tribunal Circuit-Bench, ductioned.

वकालतनामा		
न्यायालय का नाम के कि Central Adminitrative Tribungio मन् मन् प्राप्त Benet	P Circuit	Î
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नाम फरीकेन Shakeel Ahmad Kidwal Versus imen किसम दावा Application Wester के Triburals Act उत्तत मुकदमें में पैरवी करने के लिए में/हम Shakeel Ahmad K	the Adm	
उक्त मुकदमें में पैरवी करने के लिए में हम Shakel Ahmad K	idwai'	
आतमा Mold gehan Ahrad Mushim निवासी 10, Latruch भीयत M. Ahsan Faridi Advocate	Road, 21	۷
भीयुत M. Ahsan Faridi Advocate		
को अपना वकील नियुक्त करता हूँ / करते हैं । आपको अधिकार है कि आप		
्रहेत मुकदमे में हमारी ओर से पैरवी व सवाल जवाब बहस करें व दस्ताबेज व अन्य		
कागज उपस्थित करे व वापस लेवे । पंच नियुक्त करे व पंचनामा व पच निर्णय के	্ক	
विरोध में कारण उपस्थित करें सुलहनामा व स्वीकृतपत्र उपस्थितकर दावा स्वीकार	सम्	
करें या उठा लेवे । डिग्री हो जाने पर उसे कार्य रूप में परिणित करावें, डिग्री का		
रुपया तत्सम्बन्धी व्यय या अन्य कोई धन जो हमें प्राप्त होने को हो प्राप्त करें	यालय	
कोर्ट फीस स्टाम्पस व अन्य खर्चे दाखिल करे व वापसी लेबे व नकल लेवे । मिसिल	सं	
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करे व अपील या अन्य कोइ प्रार्थना पत्र उपस्थित करें या शपथ पत्र उपस्थित करे		
या हमारी ओर से भौखिक बयान दे। मुकदमे में गवाह तलब करावे या अपनी		
ओर से अन्य बकील नियुक्त करके मुकदमें की सब कार्यवाही करावे या अन्य		
उक्त मुक्तदमा सम्बन्धी जो आवश्यक कार्य हो करे।		
में   हम उक्त क्कील साहब को उनकी फीस निश्चित करने के बाद उपरोक्त		
अधिकार देते हुए अपना वकील नियुक्त करता हूँ । करते हैं, और इकरार करता हूँ		
कि जो कुछ कार्य वकील साहब इस मुकदमें के सम्बन्ध में करेगे वह हमारा किया		
हुआ समझा जायमा और हमें स्वीकार होगा।		

हस्ताक्षर प्रार्थी साक्षी साक्षी साक्षी लारीख

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₩.	विषय:- 25 र बोटि वे अधीन अबल कारी गर ब्रेगी छतीय ने प्रीयाजण
	धाः वाद्यालय के तूचना तं ध्याः । कान/रिक्लटें न्ट/हायरेक्ट/।।। दिनाक 17-1189 े हारा आपं को उक्त पद की लिख्ति पराजा में योज्य घोष्टित विद्या जा वृक्षा है।
	आप दिनांक 7-1-89 ो 10-00 की ताक्षात्कार के किए उपरोक्त स्थान पर, अपने साथ मिक्क यो स्थता प्रमाण पत्र, तक्षी की यो स्थता प्रमाण पत्र तथा के दूद यो स्थता
marks.	प्रमाण पत्र आदि भी भूग प्रति ताथ तेवर उनीस्थीत हो । अनुद्वी पत जाति अनुद्वी पत जन जाति के अभ्यधीयों को जाति प्रमाण पत्र की भूग प्रति भी लाना आवश्यक है। प्रभाण पत्रों के मूल प्रति न होने पर साधात्कार में
	सम्मिति नहीं विधा जायेगा । उपरोक्त निधारित तथय पर उपस्थित ना होने पर दूतरा अधर प्रदान नहीं
	विया वायगा । उपरोक्त वाधात्वार हेतु विकी प्रकार का गत्ता देव नहीं है ।
	हत उप अध्यक्षिति शिल्पी Engr [W] उत्तर रेल्प परियोग लाम्स
	अनुमान है4 अध्यो े उत्ताबर क्रिसेटर
	THAT AT ATH SHELL PSHINE AHMAD
	Tere Tune

[9]即

The Central Administrative Trubunal Ciscuit Bench Lucky and Shakeel Ahmad Kidwai

Versus

Union of India & ors

Hamexuselle: 3

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कार्यालय उपमुख्य विद्वत अभियन्ता १ कमी । उत्तर रेलवे, चारबाग, लक्ष्मर ।

पत्र सुंख्या- 220-ई/डब्ल्यू/लक्ष्मउ/डी०आर०/।।।•

दिनांक:09-11-89-

भी श्रामीता आहम्द निर्देश हो ता करीम संस्था, 10. लाटुसरीड पत्र भी इशास अस्मिद निर्देश हो ता करीम संस्था, 10. लाटुसरीड

- विषय :- 25% को टे के अधीन कुमल कारीगर श्रेणी-।।। में सीधी भर्ती।

आपको इस कार्यालय के चयन सूचना तं ध्या 220-ई/ड ब्ल्यू/ल धनउ/डी 0 आरं / ।।।, दिनां क 07-।।-। 1989 के द्वारा कुमल कारी गर श्रेणी-।।। में प्रिमक्षण के उपरान्त अस्थायी नियुक्ति हेतु इस मार्त पर चन लिया गया है कि आप स्थास्थ्य परीक्षा में समल घोष्टित किये जाये तथा आपके द्वारा प्रस्तुत भिक्षा प्रमाण-पत्र, तकनी की प्रमाण-पत्र तथा जाति प्रमाण-पत्र आदि जांच करने पर सही पाये जायें व चीरत्र उत्तम पाया जाय तथा नियुक्ति के समय स्थान रिक्त हो ।

आप अपने सभी मूल प्रमाण-पत्रों सिहत स्वास्थ्य परीक्षा के लिए पत्र प्राप्त होने के 14 दिन के भीतर १आठ१ 8 पासपोर्ट साइज के फोटो तथा 12 स्मये स्वास्थ्य परीक्षण शुल्क के साथ इस कार्यालय में उपस्थित हों। इस पत्र के साथ नियुक्ति प्रस्ताव पत्र भी भेजा जा रहा है इसे पूरा करके साथ में संलग्न प्रोप्तामा के अनुसार दो चरित्र प्रमाण-पत्र भी साथ में लेकर उपस्थित हों।

उप मुख्य विद्युत् अभियन्ता १ कर्म० १, उत्तर रेलवे, चारबाग, लखनउ।

सलाग्न- विश्वीत

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Athe (Intrad Administrative Shakeel Ahmad Kidwai Union of India & ors	Tombunat (iScilit Bench Luckann C. A. Ivo 0/1990  - Hillicant  Annexuseria: 4 17
Office of the Dy.C.E.E.(W)/Nor	thern Railway.Charbagh.Lucknów.
No.226-E/W/LKO/DR/III.	Dated:10.11.1989.

: Shi Shakeal Abmad kidwai

: Hata Karcem Bareth, 10, Latouelie Road Lucie drow 226001 Address

Sub: - Requisite training in Skilled artisans against 25% quota,

It is to inform you that you have been found suitable for the post of Skilled artisan trainee (Trade A/c )in grade 950-1500 subject to 3 year/06 month traing with stipend during training period in grade Rs.900-20-940 (RPS) again 25% direct recurritment quota subject to the following terms and condition:-

- Before appointment you will have to pass a prescribed medical test for which you will have to deposite required medical face.
- 2. You will have to submitt a character certificate from stipendary first class executive magistrate or a District Magistrate or Sub-divisional Magistrate on enclosed proforma.
- Before appointment as Skilled artisan in grade 950-1500(RPS) you will have to undergo a prescribed training which is three years for matriculates and 6 months for ITI passed candidates on prescribed monthly stipend of Rs.900// plus D.A. as admissible as per-extent Rules in grade 900-20-940(RPS) 950-1500(RPS) in 3. work shop under Chief instructor BTC/CB, Lucknow including an intensive training for a period of six months at Human resources Development Centre, Bhagat Ki Kothi, Hodhpur, only on Completion of sucessful training so prescribed, you will be given appointment as Skilled artisan.
  - In addition you will have to execute a bond with the Railway administration to the effect that in case you discontinue the training or do not serve the Railways for prescribed period after training, you will have to refund the cost of training to-gether with the stipend and interest thereon as per extant rules.
  - On appointment of Skilled artisan you will have to be enrolled in territorial army in Rly. Engineer unit if so required for specified period.
  - You will be required to take an oath of allegiance to the Indian dominian in the form prescribed below:-6. I Shakeel Himical Kidwado swear/solimnly affirm that I will be faithfull and bears true allegiance to the Indian and to the consitution of India as by law established and that I will loyalty carryout the duties of my offices, so help me God.

NOTE: - Conscientious objectors to oath taking may strike out the words swear from the above declaration.

Dy.Chief Electrical Engineer (W), N.Rly Charbagh, Lucknow.

/NIGAM/

in the Central Administrative Tribunal (is (lit Bench duells 0. A. IVO Shakeel Ahmad Kidwai Versus opp Parties India & ors Hannexuse No: उत्तर रेलंपे: कार्यालयं उप मुख्य विद्युत अभियन्ता १ की ० १ वारबाग: लंधनंध प्यन सूपना 25 प्रतिशत कोट के अन्तर्गत क्याल कारीगर श्रेणी तृतीय के अली भत्रि हेतु िली थतीं परिका दिनां क 27-11-88 तथा स्कार शदनां क 14-3-89 के परिणाम **अ**नाक्षा तकार त्यंस प निम्नीलिख्त अभ्यार्थयों को र्प्राविजनल पेनल पर झा पार्तभ के ताथ सफ्त घोषित 'क्या जाता रवा जाता है कि वे स्वास्थ्य परीक्षा में सम ल, तथा भिक्षा, आयु तक्नीकी, जाति प्रमाण पत्र आद सही परे जारे । व्रम सं० रोल नम्बर पिता का नाम सर्वे श्री:-गुर मेल सिंह 45 बलजीते फकीर' वन्दं शर्मा अध्यनी धर्मा 2. 34 शकील अहमद विदवई 84 झ्याक अहमद हेमनत क्यार तेनी-लक्ष्मी नारायण सेनी 4. 77 S&. 23

योगन्द्र मोहन ' अन्य क्यार अन्निहोत्री 46 मसा राम माता बदल **€** 6 • अरोषन्द क्यार ---दान पाल सिंह 7. 37 अधिवा पन्द्र वर्मा जी • सी • वर्मा 15 B • 9. 53. राहुल श्राक्ला जी • एन • भ्राक्ल 22 अवधा क्राररावत १ अनु • जाति १ मोहन लाल रापत 10 पी भुरतीथर राव 47 11. पी आर एम राव 79 ओम प्रकाश पाल सत्य नारायण प्रा शाहिद अनवर 31. अनवारल हक

उमरोक्त अभ्योध्यों को यह सूचित किया जाता है कि मान्न उनका च्यन किया जान इस बात कि गारन्टी नहीं है कि वे क्रांल कारीगर के पद पर नियुक्त ही कर लिये जायेंगे, आवश्यकतानुसार उनको प्रिपाक्षण के लिये भेजा जायगा और उनके सफल प्रिपाक्षण के उपरान्त ही उनको कारीगर कि पद पर लगाया जायगा ।

उपरोक्त को मुख्य विश्वित्वित्वित्वा का अनुमोदन प्राप्त है अभियोध्यों को यह भी सुधित किया जाता है कि प्रीमण के काल में उनकों प्रीमक्षार्थी भत्ता देय होगा

द्वाल्यमितिन्दि ()।।०१ को उप मुख्य विद्वात अभियन्ता १ कि० १ कुप्ना संख्या 220-ई/हब्ल्यू०/लखनऊ /डी॰आर॰/।।। दिनां क-28॰ ।०० । १८० कि किया विद्वात अभियन्ता /आलमबाग किमिय सेवा योजन कार्यालय सर्व समस्त सम्बीन्धतों को

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The Central Administrative Tribunal Circleit Bench Micking O. A. IVO 1990

Shockeel Ahmad Kidwai

Versus

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Hannexwello: 6

To:

The Dy.Chief Electrical Engineer(W), (Workshop), Northern Railway, Charbagh, Lucknow.

Luckeno

Sir,

The applicant most humbly begs to state as under:-

- 1. That the applicant is a graduate youth having passed the I.T.I. Technical Course and also has completed one year apprenticeship from Hindustan Aeronautics Limited, Lucknow.
- That the applicant is duly registered with the Dist. Employment Exchange Office, Lucknow bearing registration No. T/3835/85 under the Employment Exchange (Compulsory Notification of vacancies) Act 1959.
- That vide letter No. 220 E/W/Lucknow/C.R./III dated 28.9.88 of the Dy. Chief Electrical Engineer (Workshop), N.R., Charbagh, Lucknow applications were invited for the 15 posts of Skilled Artisans Grade III against the 25 % quota Scheme of direct recruitment from the open market.
- 4. That a copy of the said letter dated 28.9.88 was also sent to the Employment Officer, Lucknow requiring him to refer 45 applications in the Sealed packets alongwith the names of those 45 candidates who were registered under the Employment Exchange (Compulsory Notification Vacandies) Act 1959. The last date for receipt of the names of 45 registered candidates was 25.10.1988.
- That as stated above the applicant was duly registered with the Employment Exchange office, Lucknow and he was also fulfilling all the requisite qualifications as required by the Railway Department vide its letter dated 28.9.88, so Employment Exchange, Lucknow refer the name of the applicant for appointment after training on the post of Skilled artisan Grade III Trainee Grade III alongwith the names of other 44 candidates.
  - That after receipt of the intimation from the office of the Employment Office, Lucknow that the name of the applicant has been referred to the Railway Department (Office of the Dy.C.E.E. (W), N.R., Charbagh, Lucknow), the applicant contacted the office of Dy. C.E.E. (W) N.R., Charbagh, Lucknow as per the intimation of the Employment Exchange Office, Lucknow.

That the applicant submitted his application on the prescribed proforma for his appointment as Skilled artisans Trainee Grade III within the stipulated period.

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- 8. That wide letter dated 8.11.198% of the Dy.C.E.E.
  (W) N.M. Charbagh, Lucknow the applicant was required to appear in the written test on 27.11.88 at System Technical School, N.R., Charbagh, Lucknow. In compliance of the said letter the applicant appeared in the written test held on 27.11.88 on the above mentioned Centre under the Roll No. 84 and he was declared successful in the written test against 25 % direct recruitment quota.
- 9. That vide letter dated 19.1.89 applicant has been informed by the Dy. C.E.E. (W) N.R., Charbagh, Lucknow that he has been declared successful in the written test and now he is required to face the interview on 7.2.89. The date of interview was changed from 7.2.89 to 14.2.89 and again from 14.2.89 to 27.2.89 and 28.2.89 and again the date of interview was changed from 27-28/2/89 to 14.3.89 ultimately the interview took place on 14.3.89.
- That on the basis of the marks obtained in the written test and also in the interview, a merit list was prepared by the Dy. C.E.E. (W) N.R., Charbagh Lucknow of the successful 13 candidates against the 25 % direct recruitment quota for the post of Skilled Artisans Trainee grade III. The merit list dated 26.10.89 clearly indicates that the name of the applicant is at Serial No. 3 in order of merit.
- That as the applicant qualified the written test and the interview and he was placed at Serial No.3 in the merit list of successful candidates, so the Dy. C.E.F. (W) N.R. Charbagh, Lucknow vide his letter dated 9.11.89 and 10.11.89 informed the applicant that you have been selected and found suitable for appointment to the post of Skilled Artisans Trainee Grade III against 25 % direct recruitment quots.
- That vide letters dated 9.11.89 and 10.11.89 the applicant was also directed to fulfill certain formalities before appointment including to pass the prescribed medical test, submission of character certificate, execution of bond with the Railway administration etc. In pursuance of the direction of the Dy. C.E.E. (W) N.R., Charbagh, Lucknow the applicant submitted himself before the Regional Medical Officer, Northern Railway, Lucknow on 30.11.89. The applicant also qualified the medical test and was found medically fit for appointment by the Regional Medical Officer, N.R., Lucknow and Medical Fitness certificate submitted to the dealing clerk, on 2.12.89.
- That despite the fact that the applicant qualified the written test and interview and was placed at 31. No. 3 in the merit list of successful candidates and he was also found medically fit for appointment on the post of Skilled artisans Trainee Grade III against the 25 % direct recruitment quota, but for reasons best known to the competent authority he has not been given appointment so far.

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- That the applicant is representing his case before the Railway authorities since November 1989 but he get nothing except the oral assurance of the Railway authorities that shortly he will be given appointment on the basis of the departmental examination in order of merit.
- 15. It is also relevant to point out here that in a most arbitrary and discriminatory manner 3 candidates of merit list dated 26.10.89 whose names are at \$1. No. 1, 5 and 6 have been given appointment whereas rightful claim of the applicant has not been considered and he was not given appointment although he ought to have been appointed first before appointing the candidates of Serial No. 5 and 6 in order of merit as he was at \$1. No. 3 of the said merit list.
- That earlier on 15-1-1990 a representation was submitted by the applicant before Dy. C.E.E. (W), N.H., Charbagh, Lucknow for redressal of his grievance and for his rightful claim of appointment on the post of skilled artisans Trainse grade III. But no decision has been communicated to the applicant on his representation dated 15-1-90 so far.

In view of the above it is respectfully prayed that your honour may kindly be pleased to take a favourable decision on the representation of the applicant and applicant may be allowed to join his duties as Skilled Artisans. Trainee Grade III against 25 % direct recruitment quota. In case the applicant will not be given appointment, he will have no option except to invoke the jurisdiction of the Competent Court of Law at your cost and risk.

Hoping for favourable consideration.

Thanking you,

Yours faithfully,

Aakoel

(Shakeel Ahmad Bidwai) S/o Mr. Ishaq Ahmad Mid Hata Karim Buxsh 10, Latouche Road, LUCKNOW - 226001.

Dated: 31|3|1990

Copy forwarded to Union Railway Minister, Ministry of Railways, Government of India, New Delhi, for information and necessary action.

Le Kenny

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In the Hon'ble Central Administrative Tribunal, Circuit Bench, Lucknow.

Civil Misc. Application No. of 1990

M. P. Vo. 727/90

In Re:

O.A. No. 168 of 1990 (L)

Shakeel Ahmad Kidwai

..... Applicant

Versus

Union of India and others

.... Respondents

# APPLICATION FOR DISMISSAR OF ORIGINAL APPLICATION

That for the facts and reasons stated in the Short Counter Reply, it is most respectfully prayed that in the interest of justice the present original application may be dismissed in favour of the answering respondents and against the applicants.

Englader Sulving

Lucknow.
Dated: 11/12/90

( ANIL SRIVASTAVA )
Advocate

Counsel for the Respondents



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL,

CIRCUIT BENCH, LUCKNOW.

O.A. No 168 of 1990 (L)

Shakeel Ahmad Kidwai

.... Applicant

Versus

Uhion of India and others

.... Respondents

# SHORT COUNTER REPLY ON BEHALF OF ALL THE RESPONDENTS

I, Om Pal Singh at present working as Deputy Chief Electrical Engineer (W) Northern Railway, Charbagh, Lucknow do hereby solemnly affirm and state as under:-

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That the official abovenamed is working as Deputy Chief Electrical Engineer (W)

Northern Railway, Charbagh, Lucknow and has also been impleaded as the respondent No. 3 in the present original application, as such he is fully conversant with the facts and circumstances of the and case is competent to file this short counter reply on behalf of akk the respondent Nos. 1 and 2 also.

That it may be stated at the very outset that the applicant namely Shri Shakil

Ahmad Kidwai had submitted an application dated 8.10.90 before the respondent No.3 stating that if he gets an appointment in the office of the respondent No. 3 then he will voluntarily withdraw the present original application from this Hon'ble Tribunal. The said application dated 8.10.90 is being filed herewith as Annexure No. C-1 to this short counter reply.

July 6/11

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5.



That accordingly the office of respondent

No. 3 appointed as the applicant as Skilled

Artisian vide office order No. 84 dated

12.10.90 and in pursuance of the said

order the applicant is already undergoing

training. A copy of the said order dated

12.10.90 is being filed herewith as Annexure

No. C-2 to this short counter reply.

That now it is to be seen that the grievances of the applicant have already met and he has no further grievances which is clear from the letter dated 8.10.90 contained in Annexure No. C-1 to this reply, written by the applicant that if he is given appointment then he would withdraw the case from this Hon'ble Tribunal.

That since the applicant has already been given appointment vide order dated 12.10.90 contained in Annexure No. C-2 to this reply and he is already undergoing

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training, hence the present original application has also become infructuous and is liable to be dismissed as infructuous.

hereinabove this case has no merits and deserves to be dismissed in favour of the answering respondents and against the applicant.

Lucknow.

Dated: 06 TVK

Dy. Chief Electrical Engineer (W)
N. Phy. Combach Lucknow

#### VERIFICATION

I, the official above named do hereby verify that the contents of para 1 of this counter reply is true to my personal knowledge and those of paras 2 to 6 of this short counter reply are believe by me to be true on the basis of records and legal advice.

Lucknow.

Dated: 66/11/90

N. Riv. Charles Engineer (W.

(M PAL SINGH)

Z

ANNEXURE 300

र्वान

उप मुळन विष्युत कार्मियन्ता (कार्य) रेख इज्ञन क्यार खाना न्यारकाग लाखनक

HEIGH

मेरी नियाबित उप युक्त विद्यत कार्रियन क 2014र्श से0 220/5/ SOU / मार्ज सी, आर/ मी दिमंद्र 10-11-89 8KI 12705 3119151-7 3/5 11 \$ 45 पर इभी भी पटली पोत्रदान महीं का शामा गया जवाक युस्ति वर्गिट्ठ दें। अप्रभाषित्री को दिनाक 6-12 - 1989 out 2151 GIT OUKTINI DIMISET परिपेद्याम के विभागीम आध्य स्वासीयों से नियारा-CHE 3 त्यर किया में 340ल भेर दिला सामगीन से-इल स्डामी-इंडिन रिखनला-मामलम दिसीका 18.5-1990 क्या प्रापट जी गांगी अव यस यस (अर्च व्यामनिक हारा 21121914 en est EN AGISTA FUNTI DINT CHATT भीष्युंका रहत ही भारतेया भीष्म लेने की महा गार्ज रेश्मी स्थिली में में 34रों मत 91मा था। जे जा भारता इयद मुसला थाँग दाना वर्षामा जारी किरोम्स 8110/90

उप मुख्य विद्युत अभियन्ता (कर्म.)

office of the Dy.C.R.E.(H)/Northern Ballway, Charlesgh, Lucknow

Office Order to

"mrati 12.10.19932

The following orders are issued to be given immediate effect to

The following conditates who have been declared successful by the Selection Committee and result declared vide this office letter No. 220-WW/LEO/SE/111/1 dated 6.11.89, are appointed as Skilled Traines Artison against 25% Direct Recruitment Conta on the following berms and conditions.

- Defore appeintment as Smilled Artisen in grade Rei990-1900 1: (PPS) they have to undergo and complete training on per programme, on stipped Rs. 900/- plus ... as a similarithm under the rules in grade As. 900-920-940 (AFA) in case of matriculates and As. 950/- plus D.A. in case of ITI/Act Appreciates from Hom-Rullyay establishment with particular trade, from the date of joining under the Chief Instrument MCC/ Landenowi
- Z. They have to execute a bond with Ballway Administration to the effect that in case he discontinues on his own accord or does not serve the Ballvey administration for a prescribe period after excessful completion of training, they will have to refund the cost of training and stipped together with the interest thereon as pay extent reles.
- On appointment as Skilled Artison they will have to be enrolled in territorial Army in Pail by Engineering Unit, if so required for specified period as per extent rules.

Hane & Pather's man. Hedical Hemo Tram. Period of S/SUT Mad Godga training. ŧ۶ august tarvita 060951 autod 6/o Fagir Chand Sharms 9:10.90.
Thekeel Ahmed Kidrel 060956 dated. 11.10.90. Execute partiti ovi Depress Kumar Sairi 060957 dates 5/o Level Herein Seint 11,10.90. 016175 deted 6.9.58; (G) Abouted Keeping 6 37 A Chil ATTICA COURT GIRES s/o Den Pal Magni 1911:190 06 (195<del>)</del> F. Marii Dier Grineves Ree S STEENING ROLD S/o P.A.A. Bate Shahid American De. 9.10.90. 060953 amend 18/10/010 (OShahir/Thire) S/o America ling. 9.10.90.

Trade, Period of Training and Pate of Stipend will be advised luter on.

at methat spriary we established of above condidates of Trainge Artism is barely temperary and provintenal subject to following ereme and conditions:

> The candidates should be more that if any of their certificate is found incorrect/forged one their services as Traines artises is likely to be terminated without any notice.

(2) The condidature is subject to verification by the fault spared (strained authorities with regard to churacter and fault spared to churacter and enticedants. In case the some are not found in enter the services of such candidates will liable to be REFER IN उ०रे० चारबाग terminated vithout my notice, Contd. ... /2.